

Visit Note : 23 March 2017

District Jail Meerut (UP)

Shri Sunil Krishna, Special Rapporteur, NHRC NZ-II

Preliminary

1. The Protection of Human Rights Act, 1993 was enacted to provide for the constitution of the National Human Rights Commission and State Human Rights Commissions ... for better protection of human rights and for matters connected therewith or incidental thereto. Section 12 of the Act states the functions of the NHRC and its sub-section (c) reads:-

12. Functions of the Commission:-

The Commission shall perform all or any of the following functions, namely:-

(c)^s visit, notwithstanding anything contained in any other law for the time being in force, any jail or other institution under the control of the State Government, where persons are detained or lodged for purposes of treatment, reformation or protection, for the study of the living conditions of the inmates thereof and make recommendations thereon to the Government.

2. I visited the District Jail at Meerut. DIG (Prisons), Meerut - **Shri VK Shekhar IPS** and Senior Superintendent of the District Jail (SSJ) **Shri Sant Lal Yadav** and the following officers were present :-

- Shri A.K. Singh Jailor
- Shri Maha Prasad Singh Jailor
- Shri S.B. Singh, Deputy Jailor
- Shri Ratan Kumar, Deputy Jailor and
- Shri Naresh Kumar, Deputy Jailor

§ Inserted by Act 43 of 2006

5

Accommodation

3. The District Jail Meerut was constructed in 1857. It has a capacity of 1707 inmates. The total area of land with this Jail is 133.78 acres, which includes 52 acres of agricultural land.
4. A unique feature of this Jail is that the vegetables produced by it, are supplied to other Jails of the region, namely, Bulandshahr, Ghaziabad, Baghpat and Muzaffarnagar. The value of such supplies is to the tune of ₹ 20 lakhs in the current year.
5. A total of 243 personnel are sanctioned for this Jail. Out of these, only 137 are presently posted and the remaining 111 posts are vacant. Complete list of sanctioned posts and vacancies is annexed at "A" of this note. Following posts are vacant, which need to be filled up immediately in view of the overcrowding as compared to the intended capacity of the Jail:-

Post	Vacancy	Sanctioned (number)	Filled up (number)	Remarks
Superintendent	1	1	-	
Consultant	1	1	-	
Deputy Jailor	4	8	4	1 Deputy Jailor attached to District Jail Bareilly
Accountant	1	2	1	
Senior Assistant	1	1	-	
X-Ray Technician	1	1	-	
Dark Room Assistant	1	1	-	
Supervisor (Agricultural)	1	2	1	
Clerk (Agricultural)	1	1	-	
Teacher	1	1	-	
Jail Head Warder	12	28		
Jail Warder	86	171		
Total	111	243		

6. The number of inmates on the date of my visit was reported to be 2396 which is 40% over the capacity (1707) of the Jail. The breakup of the present inmates is:

Category	Male	Female	Adolescents	Total
Convicted	469	29	-	498
Under-trial	1667	87	136	1890
Under NSA	07	-	-	7
Civil Prisoner	01	-	-	1
	2144	116	136	2396

In addition to these, 11 small children are staying with their mothers, who are inmates.

Accommodation:

8. The Jail has 19 barracks for men and one barrack for women, besides two barracks for adolescents (aged 18-21) and High-Security barracks. The status of these barracks, whether '*Kuccha* with AC Sheet roof' or '*Pucca* with RCC roof' can be tabulated in the following format:-

SNo	Barracks no.	Capacity of each barrack	<i>Kuccha</i> or <i>Pucca</i> & Roof	No. of toilets in each barrack		
				Day	Night	Bath Room
1	1A & 1B	34	<i>Kuccha</i> -AC sheet	5	1	1
2	2A & 2B	34	<i>Kuccha</i> -AC sheet	5	1	1
3	3A & 3B	34	<i>Kuccha</i> -AC sheet	5	1	1
4	4A & 4B	40	<i>Pucca</i> -RCC	5	1	1
5	5A & 5B	40	<i>Pucca</i> -RCC	5	1	1
6	6A & 6B	40	<i>Pucca</i> -RCC	5	1	1
7	7	67	<i>Kuccha</i> -AC sheet	10	2	2
8	8	67	<i>Kuccha</i> -AC sheet	10	2	2
9	9	67	<i>Kuccha</i> -AC sheet	10	2	2
10	10A & 10B	35	<i>Kuccha</i> -AC sheet	5	1	1
11	11A & 11B	35	<i>Kuccha</i> -AC sheet	5	1	1
12	12A, 12B & 12C Female Barracks	41	<i>Pucca</i> -RCC	4	3	3
13	13A & 13B	40	<i>Pucca</i> -RCC	5	1	1

14	14A & 14B	40	Pucca-RCC	5	1	1
15	15A & 15B	41	Pucca-RCC	5	1	1
16	16A & 16B	39	Pucca-RCC	5	1	1
17	17A & 17B	39	Pucca-RCC	5	1	1
18	18A & 18B	39	Pucca-RCC	5	1	1
19	19A & 19B	39	Pucca-RCC	5	1	1
20	20A & 20B	39	Pucca-RCC	5	1	1
21	High Security 1 High Security 2	23 10	Pucca-RCC	1	6	6
22	Adolescents' Barracks 1&2	45	Pucca-RCC	4	2	2
	Total	1707		211	57	57

9. For the last about a decade, there are no beds or cement slabs for beds in the barracks which has allowed increase in the sleeping space and consequently the capacity of the barracks. Meerut is one of the few Jails in the State, where a "Phansi-Ghar" exists. At present, no convict is awaiting death sentence.
10. Following construction works are in progress/awaiting completion certificate. These works need to be finalised expeditiously.
- I. Construction of boundary wall around Agricultural Farm and residences at an estimated cost of ₹ 27.08 lakhs - work has been started by U.P. Projects Corporation Ltd. on 30.12.2016.
- II. Construction of 01 block of toilets, for "Mulaqatis", consisting of 04 Men's toilets and 02 ladies' toilets for ₹ 8.03 lakhs. It was due to be completed by March 2017, but has been under correspondence for quality concerns.
- III. Construction of 32 blocks of toilets, each consisting of 08 day toilets at an estimated cost of ₹314.88 lakhs by U.P. Projects Corporation Ltd. It was completed in August 2016, but the defects noticed, are still under rectification and the work is awaiting to be taken over.
- IV. Construction of 07 blocks of toilets, each consisting of 08 day toilets, at an estimated cost of

- ₹36.12 lakhs by U.P. State Construction & Infrastructure Development Corporation Ltd. It was completed and the defects/shortcomings are reported to have been attended to by the construction agency. Final inspection by an Executive Magistrate is to be completed, which needs to be expedited.
- V. Construction of new boundary wall at an estimated cost of ₹ 822.40 lakhs was started in July 2011 by U.P. Rajkiya Nirman Nigam and was to be completed by March 2013. The completed work has not been taken over, on the issue of rectification of defects pointed out by the Jail authorities.
11. It needs to be emphasised that the taking over of the completed works after necessary rectification must be done at the earliest to avoid any further deterioration of the concerned buildings. Concerted efforts in a time-bound manner have to be made by the Jail/district authorities and the construction agency.
12. In the female barracks, 111 inmates are present. 11 toddlers are staying with their mothers. They are of age less than six years. A creche has been created for them and two women inmates work as their attendants to provide care and education. Each child is provided 500 ml. milk and fruits. They have been provided inoculation/vaccination. A First-Aid Room is functional with appropriate medicines.
13. Ten sewing machines are being used for stitching of bags and tailoring of salwar-suits on job-rates of ₹25/50. A teacher comes from the NGO "Asha Kiran" for teaching the inmates and the kids.
14. Female convicts Smt. Damyanti and Smt. Jagwati requested that their parole applications may be granted. Female inmates Anju and Priyanka stated that they were innocent but erroneously convicted in the

double murder case of the parents of Priyanka and requested for legal assistance. SSJ was directed to ensure free legal assistance as per rules to them.

Electricity :

15. Adequate number of fans and light points are available. Four Gen-sets are available, but only one of them (of 63HP) is functional. The other three Gen-sets (of capacity 50HP, 10HP and 5HP) are reported to be in need of repairs, which may be finalised early.
16. Solar energy is not being used at present. SSJ informed that equipment for solar energy plant is likely to be received shortly as per directions of the Prison Headquarters and it shall be installed immediately on receipt of such equipment.

Cleanliness :

17. The jail premises are generally clean. SSJ informs that in addition to the sanctioned 4 Safai-karmis, prisoners join the cleaning work on voluntary basis, for which are paid ₹ 25/40 per day in their accounts.

Medical :

18. **Dr. Mukesh Kumar, Senior Consultant** stated that at the time of admission into the Jail, the prisoner is medically examined by the Senior Consultant and the format prescribed by National Human Rights Commission is followed.
19. A 30-bed hospital is functioning at the Jail with X-Ray facility and a Pathology Lab. Besides the Senior Consultant, 1 Pharmacist, 1 Lab-Technician and 1 Lab-Attendant are presently working. One of the Pharmacists on the rolls of this Jail, has been

- attached to the District Jail of Gautam Buddh Nagar,
20. Sanctioned posts of Consultant (1), X-Ray Technician (1), Dark-Room Attendant (1) are vacant, which need to be filled up immediately.
 21. Senior Consultant informs that additional posts of Consultant (1), Lady Consultant (1), Physio-therapist (1), Pharmacists (2), Staff Nurses (3), Lab Technicians (2), ECG Technician (1), Optometrist (1), Dental Hygienist (1), Dietician (1), Counsellors (6) and Ward Boys (5) are needed. This requirement of sanction of additional staff may be assessed realistically keeping in view the fact that the number of inmates is always more than the capacity of the Jail.
 22. I took a round of the wards and interacted with the patients. Dr Mukesh Kumar, Senior Consultant explained the treatment provided to the indoor patient inmates.
 23. Sharief s/o Nazir (87) is the oldest patient in the Jail hospital. He is suffering from general senile debility, osteoarthritis, sight and hearing impairment. SSJ was requested to take steps for his release on parole.
 24. Following patients made requests regarding their individual difficulties, for which SSJ was requested to take necessary action :-
 - (i) Akshay s/o Rakesh (21) - stated that he has been referred to AIIMS, New Delhi but could not go as police escort was not being provided to Jail authorities.
 - (ii) Jitender s/o Anangpal (42) stated that his application for parole may be granted.

(iii) Sanjay s/o Ratan (30) stated that he was admitted to the jail a week back on 16.3.2017 but his medico-legal injury report has still not been received from police. He has injuries on his head and waist.

25. Four inmates have been diagnosed to be suffering from 'Pulmonary TB', are being treated under Directly Observed Therapy (DOTS). They have been admitted to the Isolation Ward on the dates mentioned below:

(1) Anand s/o Ravindra (32)	09-12-2016
(2) Sachin s/o Rajbir (23)	23-11-2016
(3) Vinod s/o Jagdish (38)	21-11-2016
(4) Naresh s/o Rambir (47)	18-01-2017

26. Thirteen prisoners have been diagnosed to be HIV+ and are being provided Anti-Retro viral Therapy (ART) treatment as advised by the ART Centre, Medical College, Meerut. Their names and dates of admission are:-

(1) Nikki s/o Surendra (24)	22-06-2009
(2) Bobby s/o Ratan Singh (32)	06-10-2011
(3) Chhamman s/o Iqbal (34)	22-03-2014
(4) Manoj s/o Navin Singh (35)	04-06-2014
(5) Pawan s/o EElam Singh (33)	31-12-2015
(6) Rahul s/o Vikram (23)	13-01-2016
(7) Rashid s/o Naseeruddin (21)	07-07-2016
(8) Iqram s/o Ishaq(24)	20-07-2016
(9) Irfan s/o Ishaq (40)	22-11-2016
(10) Gaurav s/o Ratan Lal (26)	29-09-2012
(11) Vipin s/o Harvir (30)	14-03-2013
(12) Musheer s/o Mohd. Ahmad (22)	01-03-2017
(13) Madan Singh s/o Jagat Singh (40)	08-03-2017

27. Only one prisoner, Mahesh s/o Jabar Singh (39) has been diagnosed with mental illness and his case is

- being processed for his transfer to Mental Hospital, Varanasi. It needs to be expedited.
28. Jail authorities state that at the moment there is no prisoner requiring de-addiction treatment. However, they also informed that during the past year, 38 prisoners were identified and kept under observation and treatment. Such prisoners are kept in Barrack no.4A. In view of the large number of cases of substance abuse in the district, the number of addict-prisoners could be much more. De-addiction facilities or a unit of OST (Opoid Substitution Treatment) is not available in the Jail. This issue needs to be studied in detail for taking suitable remedial measures on priority basis.

Kitchen :

29. The large kitchen at the Jail is being run by the inmates, who are paid at the rates prescribed by the Govt. A machine for kneading the flour into dough for preparation of "roties" and LPG gas stoves are being used. Daily and weekly menu have been prepared. A Reverse Osmosis (RO) water purifier plant is being established for clean and pure drinking water.
30. At the time of my visit, 78 inmates were working in the kitchen to prepare the evening meal, the menu for it, consisted of Dal (sabut Urad), mixed vegetable (potato, tomato and cabbage), rice and roties. Cleanliness and quality of food was found to be good. The temperature inside the kitchen was very high as compared to the general temperature outside. Steps may be taken to improve ventilation and cooling in the kitchen.

Canteen :

31. A welfare canteen is available where inmates can purchase items of daily use. A system of coupons is being used. The profits made from this canteen are deposited in the Prisoners' Welfare Fund. An amount of ₹89,879/= has been deposited as profits earned during the last six months.

Incidents of violence / death /escape of prisoners :

32. Last case of violence and arson in this jail occurred on 18.04.2012, which had to be controlled by use of force, in assistance with the district authorities. In this incident, 163 persons were injured, out of which two expired. A case on crime no.216/12 under provisions of IPC, CrLA and PPD Act was registered and investigated. The matter was dealt with in the National Human Rights Commission on file no.12168/24/54/2012-AD.

33. A list of 21 cases of deaths which occurred in this Jail during the last five years and are under consideration of the National Human Rights Commission has been prepared and is annexed at "B". In 17 of these cases, the matter is under consideration of the concerned Judicial Magistrate. In the following four cases, the requisite reports are said to have been submitted to the Hon'ble Commission:-

- (i) NHRC no.6710/24/54/2013-JCD - death of Iqbal s/o Zahir on 19-12-2012.
- (ii) NHRC no.49857/24/54/2014-JCD - death of Raees s/o Ibrahim on 22-12-2014.
- (iii) NHRC no.14060/24/54/2015-JCD - death of Ranveer s/o Banshi on 20-4-2015.
- (iv) NHRC no.40333/24/54/2015-JCD - death of Hari Singh s/o Manphool on 30-10-2015.

* In the list given by the Jail, the serial numbers 4 and 5 are missing and therefore the total number is 21 only.

34. In the following four cases, Inquest report, PM report etc have not been received from Delhi authorities, where death of the prisoner occurred :

(1) NHRC no.8861/24/54/2016-JCD - death of Abrar s/o Jafar on 3-3-2016.

(2) NHRC no.10547/24/54/2016-JCD - death of Jameel s/o Ibrahim on 26-3-2016.

(3) NHRC no.31162/24/54/2016-JCD - death of Suresh Chandel s/o Ram Swaroop Chandel on 13-7-2016.

(4) NHRC no.2829/24/54/2017-JCD - death of Pushpendra s/o Kamal Singh on 24-1-2017.

Security :

35. A 24' high *pucca* perimeter wall exists all round the prison and an armed guard of 1HC and 2 Constables has been provided at the gate. It has four 'Watch-towers" at the four corners which are manned round the clock. Adequate search and frisking arrangements are in place to prevent ingress of any prohibited items into the prison. However, there are large number of vacancies in the rank of Jail Head Warden (12 vacancies out of 28 sanctioned) and Jail Warders (86 out of 171 sanctioned). Such large number of vacancies adversely impact the general security environment and the morale of the jail authorities, who have to depend on inmates for several duties/works, normally carried out by the Warders. There is an urgent need to fill up these vacancies.

Training of Jail personnel:

36. The Jail Warders undergo basic institutional training at Dr. Sampornand Jail Training Institute at Lucknow. A random check from the Warders revealed that after their basic training, no refresher courses have been attended by them. It shall be necessary to review the in-service training needs of the existing

staff to keep up their standards of efficiency. Total capacity for basic training available in the State will also need a review as large numbers will have to be recruited to fill up the existing and projected vacancies.

37. Jail personnel are trained to use fire-arms, but fire-practice was last conducted in 2008. State prison department may examine the need and feasibility of including an annual firing practice for the uniformed jail personnel.

Educational facilities:

38. Arrangements have been made for inmates to participate in various educational programs from "Literacy Drive" to primary, secondary and specialised courses. Some of the the educated male and female inmates are working as "Shiksha Mitr". On the day of this visit, 12 of the inmates have gone to District Jail Ghaziabad, which is the Centre for High-school and Intermediate U.P.Board examinations.
39. A Special Study Centre of the Indira Gandhi National Open University (IGNOU) has been established at the jail 466 inmates (67 convicted and 399 under-trial) have enrolled for various courses run by it.
40. Moral education : Yoga and ethical discussions (Satsang) sessions are conducted with assistance from "Brahm Kumaris" (Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya), Meerut University Branch. Weekly Satsang is also conducted by an NGO "Divya Jyoti Sansthan, Meerut" for female and adolescent inmates.
41. Vocational courses : A number of vocational courses

have been organised in association with NGOs and professional organisations:-

- (i) 'Beauticians - 2 month certificate course' for female inmates - by "Mansi", Meerut.
 - (ii) Tailoring/knitting/embroidery training - by "Sanjeevani", Meerut.
 - (iii) Domestic electric wiring and motor winding training by I.T.I., Saket, Meerut.
 - (iv) Wiremen training (3 months) by the Motor Winding trainer.
 - (v) Training and Dress Designing training camp organised by Syndicate Bank and Sind Rural Self Employment Training Institute, Meerut.
 - (vi) Prisoners Welfare & Rehabilitation Co-operative Society has been established which is providing job-works to prisoners for foot-ball stitching, track-suit stitching and furniture making.
42. To provide rehabilitation and self-employment opportunities to the inmates, a job-work factory has been established under the "Welfare Co-operative Society". At the time of my visit, 52 inmates were working in this Factory for stitching footballs/volleyballs, track-suits and other tailoring work. Tailoring work is paid @ ₹100 and stitching work @ ₹50 per job and the amount is deposited in the personal saving bank accounts of the inmates. These inmates appeared contented with this work and stated that they could do more job work than what is available at present.

Recreation :

43. A library with 1250 book is available at the Jail. It is informed that a proposal for creating a modern computerized library by Sri Ranganathan Society of Wimtek, Noida is under consideration. It will be necessary that the proposal is vetted at appropriate level before the facility is allowed to be installed.
44. Sports facilities for cricket and volley-ball are

available besides indoor games like carom. Volleyball should be the preferred game for the inmates and they may be encouraged to play it on daily basis.

45. Various NGOs organise sports and games at the Jail from time to time. A 3-day Yoga Camp was organised by the organisation - "Art of Living".

Medical Camps :

46. In this month of March 2017, following medical camps were organised at the Jail:-
- i. Dental Camp - by Subharati Dental College, Meerut. They organise weekly camps on Saturdays.
 - ii. Pyarelal District Hospital, Meerut - organised a combined camp by Dental, Physician, Heart and Orthopedic specialists where 85 inmates were provided check-up.
 - iii. Anand Hospital, Meerut - organised a combined camp by Dental, Physician, Heart and Orthopedic specialists where 130 inmates were provided check-up.
47. Such check-up camps are beneficial for the inmates and need to be encouraged. However, the jail authorities face a difficulty when an inmate is referred for investigation and treatment by the Meerut Medical College to a tertiary hospital like the AIIMS, New Delhi. Requisite guards are not available from the District Police and the patient-inmate has to wait for a long time.

Visitors (*Mulaqatis*)

48. A large shed is available as waiting room for the *Mulaqatis* - persons who come to meet the inmates. Online permits are being issued to such *Mulaqatis*. Under-trial prisoners are provided the *Mulaqat* facility thrice in a week (except Saturdays and Jail holidays). Convicted prisoners are provided *Mulaqat* facility twice in a month. There are *Parchi-writers*,

who in the past used to write the application forms for the visiting *Mulaqatias* and now print the *e-purchies*, and charge ₹5 for this work. Earlier the *purchies* were hand-written. On my visit, the people in waiting-hall shared information in confidence that these *purchi*-writers are charging ₹10/- per head for preparation of *Purchies*. Another ₹10/- per head is being charged at the place where '*Mulaqatias*' are asked to deposit their belongings for safe keeping while they go for the pre-mulaqat personal search and frisking at the Jail Gate.

49. SSJ explained that the second shed was constructed in the past to minimise the crowding at the main gate. However, in view of the complaints made, DIG (J) and SSJ agreed that this was absolutely illegal and ordered that use of the second shed be stopped forthwith and frisking/ search be carried out at the main gate only. They will put up boards for the information of general public that only ₹5 is payable to the *purchi*-writer and no other payments are to be made by the *Mulaqatis*. It is necessary that a very strict eye is kept on such malpractices which creep in the system over time.

PCO / Telephone facility :

50. Two PCOs/telephone facility are available, which is used by the inmates who desire to talk to their relatives etc. after pre-registering the number. Such telephone conversations are recorded and monitored.

Video-conferencing :

51. The facility for communication with the Courts is functional at the Jail since 2011. Remand orders are

received through this facility in 40 cases on an average. The POLYCAM HDX 7000 Camera has become non-functional and therefore video-conferencing work is being done by means of the Camera in the lap-top computer, which is neither convenient nor efficient. The 2KVA UPS (un-interrupted power supply) too is non-functional and its absence hinders smooth functioning. Request were made to Prison Headquarters in February 2017 for repairs of these items. There is an urgent need to carry out repairs of these items.

Complaint Box:

52. In addition to the complaint-boxes fixed at different places in the jail, a "mobile complaint box" is also being used which is carried daily to all the areas in the jail. Complaints received are entered in a Register and follow-up is monitored by the SSJ. The complaints relate to request of change of barracks or duties etc.
53. Two convicts namely Jitendra s/o Anang Pal and Fauji Onkar Singh Yadav s/o Late Shri Kalyan Singh Yadav, presented applications for consideration of the NHRC. These applications are separately being forwarded to the Hon'ble Commission

Free Legal Aid:

54. In 2016, a total of 110 applications were received for free legal aid. 82 inmates were provided such legal aid, the gender-wise figures are:-

	Applied for legal aid	Received legal aid
Male	107	79
Female	3	3
Total	110	82

55. The remaining 28 cases, in which aid could not be

provided, may be scrutinized and if the concerned inmate is still in the jail, legal aid may be provided to him now.


56. A Legal Aid Clinic and Legal Literacy Camp was organised on 24-9-2016 by the District Legal Aid Authority, Meerut. This was a welcome move and more such camps can be organised for the benefit of the inmates.

Lok Adalats:

57. In the year 2016, a total of 614 applications were received for disposal of cases through Lok Adalats. Out of these only 137 could be finalised. The gender-wise break-up is :-

	Applied for Lok Adalat	Finalised
Male	613	137
Female	1	-
Total	614	137

58. The remaining 476 cases may be analysed to ascertain if any of them could be taken up for early disposal through the Lok Adalats.
59. Visit note is submitted.


 5/5/2017
 (Sunil Krishna)
 Special Rapporteur
 NHRC NZ-II

Sanctioned Posts for the District Jail Meerut

	Post	No. sanctioned	No. Presently posted	Vacant posts	Remarks
1	Senior Superintendent	1	1	0	
2	Superintendent	1	0	1	
3	Senior Consultant	1	1	0	
4	Consultant	1	0	1	
5	Jailor	2	2	0	
6	Deputy Jailor	8	4	4	01 Jailor attached to Aligarh
7	Accountant	2	1	1	
8	Senior Assistant	1	1	0	
9	Junior Assistant	2	2	0	01 attached to Bareilly Region
10	Urdu Translator	1	1	0	
11	X-Ray Technician	1	0	1	
12	Dark Room Attendant	1	1	0	
13	Pharmacist	2	2	0	01 attached to Gautam Buddh Nagar
14	Lab Technician	1	1	0	
15	Lab Attendant	1	1	0	
16	Ambulance Driver	1	1	0	
17	Electric Motor Winding Instructor	1	1	0	
18	Supervisor (Agricultural)	2	1	1	
19	Clerk (Agricultural)	1	1	0	
20	Teacher	1	1	0	
21	Driver - Truck	1	1	0	
22	Driver - Gypsy	1	1	0	
23	Driver - Tractor	1	1	0	
24	Jail Head Warder	28	12	16	
25	Jail Warder	171	85	86	
26	Swakchkar	3	4	-1	01 recruited under Backlog
27	Chowkidar	2	4	-2	01 recruited under Backlog, 01 under अधिसंख्य?
28	Gardener	1	3	-2	2 recruited under deceased dependant
29	Cart-man	1	1	0	Dying cadre
30	Water-carrier (Paniha)	2	2	0	Dying cadre
	Total	243	137	111 (5 excess)	

जिला कारागार, मेरठ में निजिद्वि के दौरान हुई बर्तियों की मृत्यु से सम्बन्धित प्रकल्प मा० राष्ट्रीय मानव अधिकार आयोग में लम्बित रहने की सूची।

क्र० सं०	आयोग की सूची का क्रमांक	मृतक बंदी का नाम	मा० आयोग का केस न०	मृत्यु का दिनांक	न्यायिक जांच	पंचनामा, पोस्टमार्टम रिपोर्ट व सी०सी०	विसरा
1	279	इकबाल पुत्र जहीर	6710/24/54/2013-JCD	18/19.12.2012	इस कार्यालय के पत्र सं०-4698-4703, दिनांक 29.05.2015 के द्वारा मा० आयोग को प्रेषित।	इस कार्यालय के पत्र सं०-10331-34, दिनांक 21.12.2012 के द्वारा मा० आयोग को प्रेषित।	रक्षित नहीं।
2	285	कल्लू पुत्र बीवा	10967/24/54/2014-JCD	16.01.2014	मा० न्यायालय मुख्य न्यायिक मजिस्ट्रेट, बाणपुर के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-2688-93, दिनांक 19.03.2014 के द्वारा मा० आयोग को प्रेषित।	इस कार्यालय के पत्र सं०-9097-9104, दिनांक 25.11.2016 के द्वारा मा० आयोग को प्रेषित।
3	286	गणकार पुत्र बालू	7858/24/54/2014-JCD	02.03.2014	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-04, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-3317-22, दिनांक 05.04.2014 के द्वारा मा० आयोग को प्रेषित।	वरिष्ठ पुलिस अधीक्षक, मेरठ के स्तर पर लम्बित।
6	305	प्रेमपाल पुत्र प्रभू	37661/24/54/2014-JCD	05.10.2014	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-02, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-9817-23, दिनांक 15.11.2014 के द्वारा मा० आयोग को प्रेषित।	रक्षित नहीं।
7	294	रहीस पुत्र इब्राहिम	49857/24/54/2014-JCD	22.12.2014	इस कार्यालय के पत्र सं०-9105-11, दिनांक 25.11.2016 के द्वारा मा० आयोग को प्रेषित।	इस कार्यालय के पत्र सं०-2696-01, दिनांक 27.03.2015 के द्वारा मा० आयोग को प्रेषित।	रक्षित नहीं।
8	302	रणावीर पुत्र बंशी	14060/24/54/2015-JCD	20.04.2015	इस कार्यालय के पत्र सं०-9639-45, दिनांक 19.12.2016 के द्वारा मा० आयोग को प्रेषित।	इस कार्यालय के पत्र सं०-5430-35, दिनांक 20.06.2015 के द्वारा मा० आयोग को प्रेषित।	रक्षित नहीं।
9	282	कृपा पुत्र बुद्ध	37175/24/54/2015-JCD	13.09.2015	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-09, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10391-96, दिनांक 29.12.2015 के द्वारा मा० आयोग को प्रेषित।	रक्षित नहीं।

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जिला कारागार, मेरठ में निरूद्धि के दौरान हुई बरियों की मृत्यु से सम्बन्धित प्रकरण मा० राष्ट्रीय मानव अधिकार आयोग में लम्बित रहने की सूची।

क्र० सं०	आयोग की सूची का क्रमांक	मृतक बंदी का नाम	मा० आयोग का केस नं०	मृत्यु का दिनांक	न्यायिक जांच	पंचनामा, पोस्टमार्टम रिपोर्ट व सी०डी०	बिसरा
10	299	विराट भारद्वाज पुत्र लक्ष्मीचन्द	37814/24/54/2015-JCD	14.09.2015	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-06, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10630-36 दिनांक 10.12.2014 के द्वारा मा० आयोग को प्रेषित ✓	वरिष्ठ पुलिस अधीक्षक, मेरठ के स्तर पर लम्बित।
11	280	अनिल पुत्र धर्मवीर	41711/24/54/2015-JCD	11/12.10.2015	मा० न्यायालय सिविल जज (सू०/डि०) प्रथम/जे०एम० बागपत के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10404-07 दिनांक 29.12.2015 के द्वारा मा० आयोग को प्रेषित ✓	वरिष्ठ पुलिस अधीक्षक, मेरठ के स्तर पर लम्बित।
12	307	हरि सिंह पुत्र मनकूल	40333/24/54/2015-JCD	30.10.2015	इस कार्यालय के पत्र सं० 9145-51, दिनांक 29.11.2016 के द्वारा मा० आयोग को प्रेषित ✓	इस कार्यालय के पत्र सं०-9880-06 दिनांक 04.10.2015 के द्वारा मा० आयोग को प्रेषित ✓	रक्षित नहीं।
13	281	सिपटर पुत्र माधराज	44949/24/54/2015-JCD	04.11.2015	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-05, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10408-11 दिनांक 29.12.2015 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
14	295	एजाजुलहक पुत्र मंजूर उलहक	48665/24/54/2015-JCD	11.12.2015	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-08, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10416-19 दिनांक 29.12.2015 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
15	297	सलीम हकीज	49480/24/54/2015-JCD	17.12.2015	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-04, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं०-10412-15 दिनांक 29.12.2015 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
16	303	मुकेश पुत्र मेहराम	45182/24/54/2016-JCD	30.01.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-03, मेरठ के स्तर पर लम्बित।	इस कार्यालय के पत्र सं० 5553-60 दिनांक 01.07.2016 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
17	375	अबसर पुत्र जाफर	8861/24/54/2016-JCD	03.03.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-08, मेरठ के स्तर पर लम्बित।	मैट्रोपॉलिटन मजिस्ट्रेट-01, साउथ डिस्ट्रिक्ट, कम नं०-214, साकेत कोर्ट कॉम्प्लेक्स, नई दिल्ली से ही इस कार्यालय को अप्रप्त	ज्ञात नहीं।

जिला कारागार, मेरठ में निरजदि के दौरान हुई बरियों की मृत्यु से सम्बन्धित प्रकरण मा० राष्ट्रीय मानव अधिकार आयोग में लिखित रहने की सूची।

क्र० सं०	आयोग की सूची का क्रमांक	पुतक बंदी का नाम	मा० आयोग का केस नं०	मृत्यु का दिनांक	न्यायिक जांच	पंचनामा, पोस्टमॉर्टम रिपोर्ट व सी०डी०	बिसरा
18	392	जमील पुत्र इब्राहिम	10547/24/54 /2016-JCD	26.03.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-02, मेरठ के स्तर पर लिखित।	महानगर दण्डाधिकारी-03, रुम नं०-29, डिस्ट्रिक्ट कोर्ट पटियाला हाऊस, नई दिल्ली से ही इस कार्यालय को आप्रप्त	ज्ञात नहीं।
19	373	भीम सिंह नेगी पुत्र कुंवर सिंह नेगी	11130/24/54 /2016-JCD	31.03./01.04.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-05, मेरठ के स्तर पर लिखित।	इस कार्यालय के पत्र सं० 3026-29, दिनांक 04.04.2016 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
20	-	सुरेश चन्देल पुत्र रामस्वरूप चन्देल	31162/24/54 /2016-JCD	13.07.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-09, मेरठ के स्तर पर लिखित।	शानाध्यक्ष, शाना-आईपी० स्टेट, नई दिल्ली से ही इस कार्यालय को आप्रप्त	ज्ञात नहीं।
21	-	श्यामलाल पुत्र काशीराम	33694/24/54 /2016-JCD	09.09.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-08, मेरठ के स्तर पर लिखित।	इस कार्यालय के पत्र सं० 7832-39 दिनांक 26.09.2016 के द्वारा मा० आयोग को प्रेषित	रक्षित नहीं।
22	-	माणिराम पुत्र बलवन्स उर्फ बलजीत	124/54/2016-JCD	15.09.2016	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-09, मेरठ के स्तर पर लिखित।	इस कार्यालय के पत्र सं० 8216-22 दिनांक 13.10.2016 के द्वारा मा० आयोग को प्रेषित	
23	-	पुष्पेन्द्र पुत्र कमल सिंह भूमी	2829/24/54/ 2017-JCD	24.01.2017	मा० न्यायालय अपर मुख्य न्यायिक मजिस्ट्रेट, कोर्ट सं०-06, मेरठ के स्तर पर लिखित।	शानाध्यक्ष, शाना-जी०टी०बी० एन्कलेव, दिल्ली से ही इस कार्यालय को आप्रप्त	ज्ञात नहीं।

वरिष्ठ लेडी अधीक्षक
जिला कारागार मेरठ।